amounting to Rs. 562.94 lakhs, in addition to confiscation of Indian currency of Rs. 63.32 lakhs and foreign currency equivalent to Rs. 68.36 lakhs (approx.).

e) The total expenditure incurred by the Directorate of Enforcement during the same period was Rs- 322.28 lakhs.

Fixation of foreign Interest rate on units of UTI

1148. SHRI MOSTAFA BIN QUASEM:

SHRI SUNIL BASU RAY: Will the Minister of FINANCE be pleased to state

- (a) what will be the rate of inter est payable to foreign investors on the units of Unit Trust of India when such units will be offered for sale abroad; and
- (b) whether the rate will be fixed or variable one and whether the in terest will be paid in foreign ex change or in Indian currency?

THE FINANCE MINISTER (PROF. MADHU DANDAVATE): (a) Currently, foreign investors are not permitted to invest in Units of Unit Trust *ot* India.

(b) Does not arise.

Pending applications for licences for deep sea fishing/chartered vessels

1149. DR. YELAMANCHILI SIVA JI: Will the Minister of FOOD PRO CESSING INDUSTRIES be pleased to state the details of applications which are at present pending for licences for deep sea fishing/charter ed vessels?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): Seven applications for acquisition of deep sea fishing vessels through import or indigenous construction, six applications for acquisition of vessels through joint ventures with foreign companies and

two hundred and twenty-one applications for charter of foreign fishing vessels.

Exports

- 1150. SHRI S. K. T. RAMACHAND-RAN: Will the Minister of COMMERCE be pleased to state:
- (a) whether there has been steady progress in volume and value of exports from India from 1985 onwards:
- (b) if so, what are the rupee value of exports during the years 1985, 1986 1987, 1988 and 1989 year-wise;
- (C) whether there is any decline in the rate of growth of imports into India from 1985 onwards;
- (d) what are the rupee value of imports during the years 1985, 1986, 1987, 1988 and 1989 yearwise;
- (e) whether trade deficit from 1985 onwards is steadily increasing; and
- (f) if so, what are the rupee value of trade deficit during the years, 1985, 1986, 1987 1988 and 1989 year-wise?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Yes, Sir.

- (b) The trade statistics are maintained on financial year basis. The rupee value of exports during the financial years 1985-86, 1986-87, 1987-88 1988-89 and 1989-90 (Aprii'-Janu-ary) amounted to Rs . 10895 crores, Rs. 12452 crores, Rs. 15741 crores, Rs. 20295 crores and Rs. 22047 crores respectively.
- (c) The rate of growth of imports at 2.2 percent in 1986-87 and 10.7 percent in 1987-88, was less as compared to 14.7 percent in 1985-86. However, imports registered a grow th rate of 26.7 percent in 1988-89 and 25.9 percent during April-Janu ary, 1989-90.
- (d) The rupee value of imports during the financial years 1985-86, 1986-87, 1987-88, 1988-89 and 1989-90.

(April-January) amounted to Rs. 19658 crores, Rs. 20099 crores, Rs. 22244 crores, Rs. 28194 crores and Rs. 28937 crores respectively.

Written Answers

(e) and (f) As compared to a trade deficit of Rs. 8763 crores during the financial year 1985-86, the trade deficit during the financial years 1986-87, 1987-88, 1988-89 and Aprilary, 1989-90 amounted to Rs. 7644 crores, Rs. 6503 crores, Rs. 7899 crores and Rs. 6890 crores respectively.

Seizures made by coast guards

- 1151. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state;
- (a) what are the details of seizures made by the Coast Guards at various Ports during the period from April-December 1989; and
- (b) what are the details of their disposal and the proceeds realised therefrom?

MADHU DANDAVATE); (a) and (b) Contraband goods (mainly gold and silver) worth Rs. 31.50 crores have been recovered by the Coast Guards during April-December, 1989 at various places along/off the coastline of India Seized/confiscated gold and silver are deposited in the Government of India Mints.

Appointment of judges in High Courts and **Supreme Court**

1152. SHRI SHIV PRATAP MISHRA; Will the Minister of LAW and JUSTICE be pleased to state:

- (a) what are the names, qualifications and years of experience as practising lawyer in lower courts, district courts, High Court and Supreme Court of persons who have been appointed (i) judges of High Courts and (ii) supreme Court;
- (b) whether the names of 70 persons for appointments for the above mentioned posts were approved by Government after consultations with appropriate authorities during the period 1st January, 1989 30th

November, 1989; if so, what are the details thereof; and

to Questions

(e) what are the reasons for not appointing such persons?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI); (a) The names of the persons who have been appointed as Judges of the Supreme Court and High Courts are given in the Handbook "Judges of the Supreme Court and the High Courts" which is an accessible, Government of India publication and is placed in the Parliament library. It gives the qualifications and experience as lawyers of .the Judges.

(b) and (c) No, Sir. Only 35 persons were appointed by the Government during the period 1.1.89 to 30.11.89 as per details given

High Court		e i	7.6	Number of appoint- ments made
Allahabad				5
Bombay		,		11
Delhi				2
Gauhati	4	(66)		2
Gujarat				3
Kerala				4
Madhya Pradesh	91.		*	2
Orissa	•			4
Punjab & Haryana			ž	2
	TOTAL			35

Farmers in the country with taxable income

- 1153. SHRI SHIV PRATAP MISHRA Will the Minister of FINANCE be pleased to state:
- (a) whether Government have conducted any survey to find out the number of farmers in the country having taxable income; if so what is the number thereof;
- (b) whether Government propose to levy income tax on farm income; and